

**IN THE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 304**  
**IB-437/ND/2023**  
**New RA-74/2024**

**IN THE MATTER OF:**

**NORTHERN ARC CAPITAL LIMITED** ... **Applicant/Petitioner**

**Versus**

**SHIVPRIYA CABLES PRIVATE LIMITED** ... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SH. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**RA-74/2024:** This application has been preferred to restore (IB) application by recalling the order dated 03.06.2024.

Issue notice to the Respondent returnable on 29.07.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 29.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(MANNI SANKARIAH SHANMUGA SUNDARAM)**  
**MEMBER (J)**